314

points made by the hon. Members; and I shall bring them to the notice of the Business Advisory Committee.

## EMPLOYMENT OF CHILDREN (AMENDMENT) BILL\*

[English]

MR. DEPUTY SPEAKER: Now item No. 9. Shri T. Anjiah.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJIAH): I beg to move for leave to introduce a Bill further to amend the Employment of Children Act, 1938.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Employment of Children Act, 1938."

The Motion was adopted.

SHRI T. ANJIAH: I introduce the Bill.

15.20 hrs.

DEMANDS FOR GRANTS (Punjab) 1985-86 -- Contd.

English]

SHRI V. SOBHANADREESWARA RAO (Vijayawada): Mr. Deputy Speaker, Sir, I am happy that ultimately an agreement has been arrived at between the Union Government and the Akali Dal President, Sant Longowal You will recollect that several hon. members had expressed their views when discussion took place on the Punjab issue as well as on the budget relating to the State of Punjab. In fact, any person with an open mind and a rational thinking will say that the present terms of agreement are the only alternative

and a tangible solution for the problem. because in a democratic society and when there are Union Territories and States in the country, whenever there are some disputes arise between some States, there is no other alternative but to go to some tribunal which should be entrusted to give some judgment relating to the problem, and we have a tribunal for sharing of water. Similarly, some commission is there for deciding which area should go to which State when there is some tussle between the States relating to some geographical boundary and area. I should say, unfortunately. these very terms of agreement could have been accepted very very long ago which would have avoided several untoward incidents, unhappy incidents resulting in loss of lives next only after the partition of the cauntry when thousands of people had been killed.

I am sorry to say my personal opinion that the ruling party has purposely dragged the situation without conceding to these demands on the lines of the terms of agreement which has been accepted now mainly to divert the peoples' attention and the peoples' dissatisfaction over the functioning of the government. In 1980 they were telling that the Janata Party Government was not performing well and that they will give the government which will work. Unfortunately, during nearly 4-5 years, nothing, much progress could be achieved and the poverty had increased and different cross-sections of the people were very much dissatisfied. Unemployment increased.

In these circumstances, unfortunately, keeping their party interests uppermost and neglecting the national interests, national integration and national unit—I am very sorry to state this—they have allowed things to drift to a very sad state of affairs, and the extremists got an opportunity for killing innocent Hindus. This resulted in loss of innocent lives and also destruction of property. All these things have happened. But anyway, past is past and I am happy. We are all happy that this solution has been arrived at at least

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